

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 254/TT/2019**

<b>Subject</b>	:	Petition for determination of transmission tariff of the 2014-19 period for one asset under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in Southern Region.
<b>Date of Hearing</b>	:	2.11.2021
<b>Coram</b>	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Karnataka Power Transmission Corporation Limited and 17 Others
<b>Parties present</b>	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff of 2014-19 period for URTDSM System (Control Center Equipment, PMU’s and associated equipment’s) integrated and commissioned at SRLDC & SLDCs of Southern Region under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in Southern Region.

b. The instant asset was put into commercial operation on 28.9.2018, with a time over-run of 29 months and 15 days. The time over-run is on account of non-availability of testing labs for PMUs as per the latest standards, space constraint in the sub-stations and non-availability of basic infrastructure or work permission for connection at various State utility sub-stations and generating stations and the same has been explained in detail in the petition along with relevant documents.



c. The scheme was approved vide IA (investment approval) dated 21.6.2014. The scheme was discussed and agreed in the Joint SCM of all the five regions held on 5.3.2012. It was further agreed in the SRPC meeting. Members of the Regional Standing Committee on Power System Planning agreed that the scheme has to be implemented as a System Strengthening Scheme and the cost shall be added in the National pool account to be shared by all DICs under the PoC mechanism. The regulatory approval for the instant assets was granted by the Commission vide order dated 6.9.2013 in Petition No. 129/MP/2012.

d. The Ministry of Power sanctioned 70% of project cost as a grant from PSDF (Power Systems Development Fund) with the condition that no tariff shall be claimed by the Petitioner for the portion of the scheme funded from PSDF. The remaining 30% of the capital cost is claimed as its equity and as such no Interest on Loan is claimed.

e. Initial Spares claimed are more than the norms specified in the 2014 Tariff Regulations and it is prayed to allow the same by invoking the provision of 'power to relax' considering the need to stabilize the National Grid.

f. Tariff has been revised considering the equipment under IT head claiming the depreciation as 15%.

g. Additional information has been submitted vide affidavit dated 13.9.2021. No reply has been received from any of the Respondents.

3. In response to the Commission's query regarding infusion of equity of 30%, the Petitioner submitted that the idea behind treating grant from PSDF as debt is envisaged from the order dated 6.9.2013 in Petition No. 129/MP/2012 wherein BRPL and BSES had suggested that 70% of the funding for the scheme should be met through PSDF. The projects are funded through debt and equity in the ratio of 70:30. PGCIL has contributed for the equity of 30% of the project cost and the debt portion is funded from the PSDF.

4. The Commission observed that the Government stipulates the terms and conditions while approving the grant and those terms and conditions are considered by the Commission while determining the tariff. In the absence of any such terms and conditions, the Commission's Regulations are applicable.

5. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

